

REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 11.02.2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), WESTERN ZONE BENCH, PUNE IN THE MATTER OF ORIGINAL APPLICATION NO. 13 OF 2022 (WZ) (GYPSON JOHN VS SUDHAKAR PANDEY & ORS.)

1.0 BACKGROUND

An Original Application has been filed before the Hon'ble National Green Tribunal (NGT) (titled Gypson John Vs Sudhakar Pandey & Ors) for violation of Air (Prevention & Control of Pollution) Act, 1981 and Water (Applicant Prevention & Control of Pollution) Act, 1974 by Respondent No.1 i.e. Owner of the Unit namely M/s.Om Shiv Om (Previously known as 'Om Shanti Om', Wholesale Wafers and Distributors, Jai Hind Nagar, Opp. Koyna Colony, Vashi Naka, Chembur (W), Mumbai-400074.

The Applicant has alleged that the Respondent No.1 is the owner of the factory namely Om Shiv Om which is engaged in manufacturing loads and loads of wafers and farsan which are prepare in a fire of Bhatti where logs of woods and coal are used in tons by day and night without valid permission.

The Hon'ble NGT passed following order dated 11.02.2022 in the aforesaid matter, as under :-

“ 7. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of –(i) The Collector Mumbai. (ii) The Representative of the Municipal Corporation of Greater Mumbai (MCGM);& (iii) The Representative of the Maharashtra Pollution Control Board (MPCB).

8. The Committee is directed to visit the place and submit a factual and action taken report within six weeks. The MPCB will be the nodal agency for coordination and logistic support”.

A copy of the Hon'ble NGT Order dated 11.02.2022, in the matter under reference i.e Original Application No. 13/2022 is given at **Annexure-1**.

In compliance of the Order dated 11.02.2022 passed by the Hon'ble NGT, the committee was constituted by Office Order dated 15.03.2022, comprising of the following members:

1. The Collector Mumbai (Suburban District)
2. Assistant Commissioner (Ward-M west) of Mumbai Corporation of Greater Mumbai (MCGM)
3. Sub Regional Officer, MPCB, Mumbai-III

The committee members carried out site visit of the unit namely M/s. Om Shiv Om Wholesale Waffers and Distributors, Jai Hind Nagar, Opp. Koyna Colony, Vashi Naka, Chembur (W), Mumbai-400074, on 21.03.2022.

During the course of visit following officers were present-

1. Padmakar Rokde, Sub-Divisional Officer, Eastern Suburban, On Behalf of Collector, Mumbai.
2. Pradnya C. Dilpak, Sub-Engg B&F, On Behalf of Assistant Commissioner,(Ward M West) MCGM, Mumbai.
3. Pravin S. Mhatre, Health Dept. (SI), On Behalf of Assistant Commissioner,(Ward M West) MCGM, Mumbai.
4. Sujit Dholam, Sub-Regional Officer, M. P. C. Board, Mumbai-3.
5. Madhukar Igave, Field Officer, M. P. C. Board, Mumbai-3.

2.0 Observations and Findings:

Based on the information received from the above Government Authorities, followed by site inspection and action taken, the observations & findings of the joint committee are as below:

(a) About unit-

The unit of Respondent No.1 namely M/s. Om Shiv Om, Wholesale Wafers and Distributors located at Jai Hind Nagar, Opp. Koyna Colony, Vashi Naka, Chembur (W), Mumbai-400074, engaged in the manufacturing of wafers and farsan.

(b) Details of the Licenses issued by MCGM-

The unit has obtained registration certificate of establishment and Fire Safety Compliance Certificate from MCGM. Copies of Licenses issued by MCGM is annexed at **Annexure-2**

(c) Observation and action of MPCB w.r.t operating the unit without valid consent –

- Based on the complaint made by the applicant , Mr. Gypson John , the officials of MPCB visited the unit namely M/s. Om Shiv Om Wholesale Wafers and Distributors, at the aforesaid site on 14.07.2021
- M/s. Om Shiv Om, had applied for Consent to Operate vide application dated-16.07.2021.
- Based on the non-compliance observed during the visit on 14.07.2021, MPCB had refused Consent to Operate vide letter dated 14.09.2021 for operating the unit without obtaining Consent from the Board.

- Further, MPCB had issued Closure Direction on 17.09.2021 for operating unit without obtaining Consent from the M.P.C. Board and failed to provide water and air pollution control system.

Copies of Refusal of Consent to Operate dated 14.09.2021 and Closure directions dated 17.09.2021 are annexed as an **Annexure 3 & 4 respectively**.

3.0 Field Observations of the Joint Committee:-

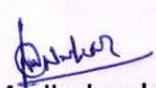
During the visit of committee members on 21.03.2022, following observations were made:

1. The unit namely M/s. OM Shiv OM was not in operation.
2. M. P. C. Board has issued Closure Directions on 17.09.2021.
3. M/s. Adani Electricity Mumbai Ltd. has disconnected the electricity supply of the unit on 12.10.2021.
4. Earlier there were 3 Nos. of Bhatties and stack of height -30 feet and wood was used as fuel.
5. At present the unit has dismantled all the Bhatties (3 No.) and stack.
6. There is no any manufacturing of wafers or any other product.
7. Presently the gala is empty.

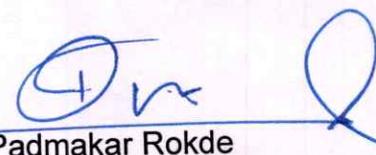
Photographs taken during the field visit are enclosed at **Annexure-5**


Pradhya C. Dilpak
Sub-Engg B&F,
M (W) Ward, MCGM


Pravin S. Mhatre
Health Dept. (SI)
M (W) Ward, MCGM


Madhukar Igave
Field Officer,
M. P. C. Board, Mumbai-3


Sujit Dholam
Sub-Regional Officer,
M. P. C. Board, Mumbai-3


Padmakar Rokde
Sub-Divisional Officer,
Eastern Suburban,
On Behalf of Collector, Mumbai

Item No. 02

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No.13/2022(WZ)

Gypson John

Applicant(s)

Versus

Sudhakar Pandey & Ors.

Respondent(s)

Date of hearing: 11.02.2022.

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s): Applicant in person

ORDER

1. The grievance in this Application is the violation of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by Respondent No.1, the owner of the factory named 'Om Shiv Om', previously known as 'Om Shanti Om', a manufacturing unit loads and loads of wafers and farsan which are prepared in a fire of bhatti where logs of woods and coal are used in tons day and night 24 hours without any valid permission on the following grounds:-

- (i) That the surrounding areas are filled with loads and loads of fumes where the entire atmosphere surrounding the factory is densely polluted. The entire public in the surrounding areas are suffering from severe throat and lung infections, some of the people have also died with TB. General doctors have also already, mentioned that the severe lung infections are caused by the dangerous fumes emitted by the Respondent No.1 factory. The said wafers and other eatables are packed and sold in whole sale and in local shops and to other people.

- (ii) That there is carbon dioxide gas exhausted into the air and there are very tiny and small particles of splinters into the air which sticks to the body and you find oily substances in the said splinters. On making enquiries it is learnt that a very cheap oil, diesel and petrol is used for the huge fire which is called Bhatti. The Applicant and the residential people have found fire particles emitted in the air through the area could be burnt, causing dangerous deaths and huge loss to the persons of the entire area, as well as the surrounding areas.
 - (iii) That a factory owner does not have valid license, permit and permissions from the requisite authorities which included the Fire Department, MPCB (Maharashtra Pollution Control Board), Building and Factory Department, Medical Officer of Health, M/W Ward and the Senior Inspector of Police, R.C.F Police Station (Chembur).
 - (iv) That there as total 4 number of bhatties which are all operated and used day and night for the processing of the food products day in and day out. The continuous usage of the bhatti emits continuous sparks from the chimneys which is dangerous and unhealthy for the people living in the surrounding areas. The emissions of the factory are creating health problems, breathing problems, chest problems, etc. If this is continued many would be suffering from various air-borne diseases, lung diseases and ultimately putting many lives in danger.
2. A substantial question of environment has been raised.
 3. Issue notice to the Respondents. Returnable within four weeks.
 4. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.

5. Respondents are directed to submit their reply affidavit within six weeks.
6. Applicant is also directed to take necessary steps for service to the respondents by both ways and also on available email.
7. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-
 - (i) The Collector Mumbai;
 - (ii) The Representative of the Municipal Corporation of Greater Mumbai (MCGM); &
 - (iii) The Representative of the Maharashtra Pollution Control Board (MPCB).
8. The Committee is directed to visit the place and submit a factual and action taken report within six weeks. The Maharashtra Pollution Control Board will be the nodal agency for coordination and logistic support.
9. The State Pollution Control Board, Maharashtra (MSPCB) is directed to examine the air quality in nearby area, impact of the unit-Om Shiv Om, consents and permissions as required under the relevant rules. In case of violation of consent conditions or violation of requisite permission or having no permission to operate the unit, the State Pollution Control Board is further directed to take immediately necessary legal action in accordance with the rules.
10. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
11. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within a week.

Put up with the report on 11.04.2022.

Sheo Kumar Singh, JM

Dr. Vijay Kulkarni, EM

February 11, 2022
Original Application No.13/2022(WZ)
JG

MUNICIPAL CORPORATION OF GREATER MUMBAI

MUMBAI FIRE BRIGADE

FIRE SAFETY COMPLIANCE CERTIFICATE

(FRESH TRADE LICENSE)



Ward: M/W ward

Application No. : 1600012639

This Compliance Certificate is issued with respect to fire safety point of view only

Name of Establishment : M/s. OM SHIV OM WAFERS & FARSAN MART
Address of Establishment : Jai Hind Nagar, Opp. Koyana Colony, Vashi Naka, Chembur, Mumbai - 400074.
Name of the Licensee : Mr. Sudhakar Sridhar Pandey
Trade : Preparation & Sell of Eatables

This is the compliance with respect to Fire safety codified requirements for the above mentioned trade and issued as per the undertaking cum Indemnity bond submitted by the applicant. During the Inspection, it was noticed that Fire safety codified requirements are complied with. However if any non-compliance of Fire safety requirements is noticed in the premises after the inspection, then the inspecting officer /approving officer or this department will not be responsible for the same.

However it is the duty/responsibility of Owner/ occupier of the premises to maintain the fire prevention & life safety measures in good repair & efficient condition all the time in accordance with the provisions in Section 3 (1) of Maharashtra Fire Prevention & Life Safety Measures Act. The certificate in prescribed form (Form-B) from a Licensed Agency shall be submitted twice a year in the months of January & July, regarding the maintenance of Fire safety & life safety measures in accordance with the provisions in Section 3 (3), to the Nominated Officer / Chief Fire Officer.

REMARKS:

1. This is a proposed trade of preparation & sell of eatables in existing structure having ground + mezzanine floored, brick walled, steel framed, and AC sheet roofing structure admeasuring an area approx. 193.68 sq. mtrs. (in which the mezzanine floor area 67.630 sq. mtr. is restricted to use for any purpose) as per online proposal submitted by MOH M/W ward & plan submitted by Mr. Yogesh G. More, Architect & Interior Designer, CA/2012/55859).
2. This compliance Certificate is issued for use of wood as a fuel with 03 nos. of brick masonry wall bhatti in the premises as per codified requirements displayed on MCGM portal. which are feasible at this stage.
3. The area above bhatti is open to AC sheet roof with ventilation at roof level.(i.e. there is no mezzanine floor above the bhatti area). The existing mezzanine floor is restricted to use for any purpose subject to proposed trade & if party failed to do so then this fire safety compliance shall be treated as cancelled.
4. The quantity permissible for fire wood as fuel is restricted up to 100 kg (i.e. 50 kg in store room & 50 kg. bhatti) in store room & fire wood bhatti at a time.

Ravikiran
Shashikan
t Karalkar

Digitally signed by Ravikiran
Shashikan Karalkar
DN: c=IN, o=Municipal Corporation
of Greater Mumbai, ou=Mumbai
Fire Brigade, postalCode=400006,
st=MAHARASHTRA,
serialNumber=622073232323232323,
#01#94356901#602059904b4be6
52ae076c6a1177a5cd3,
cn=Ravikiran Shashikan Karalkar
Date: 2020.12.15 11:07:16 +05'30'

**Inspecting Officer
Mumbai Fire Brigade**

Digitally signed
by Rajendra
Bajrang Ghadge
Date: 2020.12.15
11:07:16 +05'30'

**Approving Officer
Mumbai Fire Brigade**

The verification of Authenticity of structure, Mezzanine floor, Loft, Addition, Alteration, Change of user, Amalgamation, authorized / Unauthorized construction, Encroachment, Area of the premises is not under the purview of this department and will not be responsible for any illegality and its consequences thereof.

MAHARASHTRA SHOPS AND ESTABLISHMENTS ACT, 1948

महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८

Registration Certificate of Establishment

आस्थापनेचे नोंदणीप्रमाणपत्र



1. Registration No. : 762334182 / COMMERCIAL II Ward MW
नोंदणी क्रमांक

2. Name of the Establishment : OM SHIV OM WAFER & FARSAN MART
आस्थापनेचे नाव

3. Name of the Employer : MR. SUDHAKAR SRIDHAR PANDEY,
मालकाचे नाव

4. Nature of Business : WAFER & FARSAN MART
व्यवसायाचे स्वरूप

5. Postal Address of the Establishment : JAI HIND, NGR OPP KOYNA COLONY, NR TABELA VASHI NAKA,
CHEMBUR, MUMBAI, 400074,
आस्थापनेचा डाकेचा पत्ता Additional place of business / Godown:

6. Previous Registration Certificate No. : MUMBAI,
पूर्वीचा नोंदणी प्रमाणपत्र क्रमांक



Office of the inspector Under Maharashtra Shops and Establishment Act, 1948.

महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८ खालील निरीक्षकाचे कार्यालय

It is hereby Certified that the above establishment has been registered as a COMMERCIAL II Under the Maharashtra Shops and Establishments Act, 1948, this 05 day of July, 2018.

याद्वारे प्रमाणित करण्यात येते की, उपरोक्त महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८ अन्वये COMMERCIAL II म्हणून, दि. 05 July 2018 रोजी नोंदण्यात आली आहे.

This is merely a registration certificate and not license and it does not by itself bestow any legality on the structure or confer any right on the employer so far the date and time of existence of the structure in which this shop/ establishment is located.

Sd/-
Inspector under
the Maharashtra Shops and
Establishments Act, 1948.

महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८

Registration of change of information shown above, if any
वर दर्शविलेल्या माहितीत काही बदल झाला असेल त्याची नोंदणी

Renewal of Registration नोंदणीचे नूतनीकरण

Year वर्ष	Receipt Num and Date पावती क्रमांक व दिनांक	Description विवरण	Fee Paid भरलेले शुल्क	Empl No. कामगारांची संख्या	Sign of the Inspector Under Mumbai S&E Act 1948 मु.द.व.आ.अधिनियम १९४८ उत्तरीत निरीक्षकाची सही
05.07.2018 04.07.2019		Total fees	0.00	10	

User Id : ANONYMOUS Date: 05.07.2018 Time: 15:37:57 Building UID No:
Validity of R.C is till 04.07.2019. Renew before 20.06.2019

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Mumbai

Ph. :- (022)- 25505928
 Fax Ph. :- (022)- 25505926
 Visit us at :- <http://mpcb.gov.in>
 e-mail : romumbai@mpcb.gov.in



Regional Office, Mumbai,
 Kalpataru Point, 1st Floor, Sion
 Circle, Sion (E), Mumbai - 400 022

No: MPCB/ROM/ Refusal - 2109000369

Date:- 14/09/2021

To,
 M/s. OM SHIV OM WAFER AND FARSAN MART.,
 255/2JAI HIND SOCIETY, OPP KOYNA COLONY,
 R.C. MARG, VASHI NAKA, CHEMBUR, MUMBAI-400074.

Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Your application for Consent to Operate MPCB-CONSENT-0000117986.
 2. Board official visited your unit on 14/07/2021

WHEREAS, you have applied for grant of Consent to Operate for Manufacturing of Foods & Product as per the provisions of Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management & Transboundary) Rules, 2016.

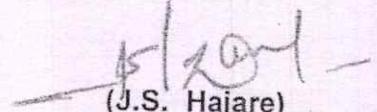
AND WHEREAS, complaint was received against your unit and officials of the Board visited your unit on 14/07/2021 to investigate the complaint & Sub Regional Officer, Mumbai - III has reported that you are operating your unit without obtaining consent from MPC Board. Which shows your negligence attitude towards environment protection.

In view of above, your application for grant Consent to Operate is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016.

:2:

You may prefer appeal against the Refusal order passed by Maharashtra Pollution Control Board, in case aggrieved this order, to Appellate Authority within a period of 30 days from the date of receipt of the Refused order.

FOR & ON THE BEHALF OF MPC BOARD


(J.S. Hajare)

I/c, Regional Officer, Mumbai

**M/s. OM SHIV OM WAFER AND FARSAN MART.,
255/2JAI HIND SOCIETY, OPP KOYNA COLONY,
R.C. MARG, VASHI NAKA, CHEMBUR, MUMBAI-400074.**

Copy for information & necessary action:

- 1) Sub Regional Officer, M.P.C.B, Mumbai-III- for information and necessary follow-up action.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Mumbai

Ph.:- (022) - 24016239
 Ph. :- (022) - 24015269
 Visit us at :- <http://mpcb.gov.in>
 e-mail : romumbai@mpcb.gov.in



Regional Office, Mumbai,
 Kalpataru Point, 1st Floor, Sion Circle,
 Sion (E), Mumbai- 400 022

No: MPCB/ROM/CD-2/09/170018

Date: 17/09/2021

To,
 M/s. Om Shiv Om Wholesale Waffers and Distributors
 Jai Hind Nagar Opp. Koyna Colony Vashi nakka
 Chembur- Mumbai-400074

Sub: Closure Directions under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: 1. Complaint received against your industry.
 2. Board Official Visited your industry on 14/07/2021
 3. Office Note received from HQ vide dated 14/09/2021.

WHEREAS, the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 is applicable to the State of Maharashtra as declared in Official Gazette. AND, the area where your unit is situated, falls under the said declared area.

AND WHEREAS, it is obligatory on your part to provide adequate Water & Air pollution control arrangements so as achieve the prescribed standards under the Environment Act & Rules and not to cause nuisance in the surrounding area.

AND WHEREAS, complaint was received against your unit vide reference 1 and Board officials visited your unit & reported that;

1. You are operating your unit without obtaining consent from Maharashtra Pollution Control Board.
2. You have not provided water & air pollution control system at your site.
3. You have not replied to SCN vide above ref.2 issued by Board till date.

AND WHEREAS, after examining all the reports and records available with this office, I have come to the conclusion that you are knowingly and willfully violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981

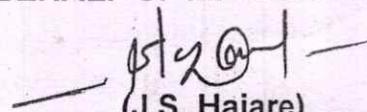
NOW THEREFORE, in exercise of the powers conferred upon me by the Board under 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 & section 31(A) of Air (Prevention

& Control of Pollution) Act, 1981, I, Regional Officer, Mumbai hereby direct you to stop your activities forthwith. It may also be noted that the competent authorities are being directed to disconnect the electricity and water supply to your unit.

In case, you fail to comply with these directions, the Board will have no option than to initiate further action including prosecution against you, which may be noted.

This direction is issued with approval of competent authority of the Board.

FOR & ON THE BEHALF OF MPC BOARD


(J.S. Hajare)
I/C. Regional Officer, Mumbai

Copy submitted to:

- 1) Law Officer/Asst. Secretary (Tech.), MPCB, Mumbai.
- 2) Adani Electricity/Tata Power Company/BEST/MSEB.

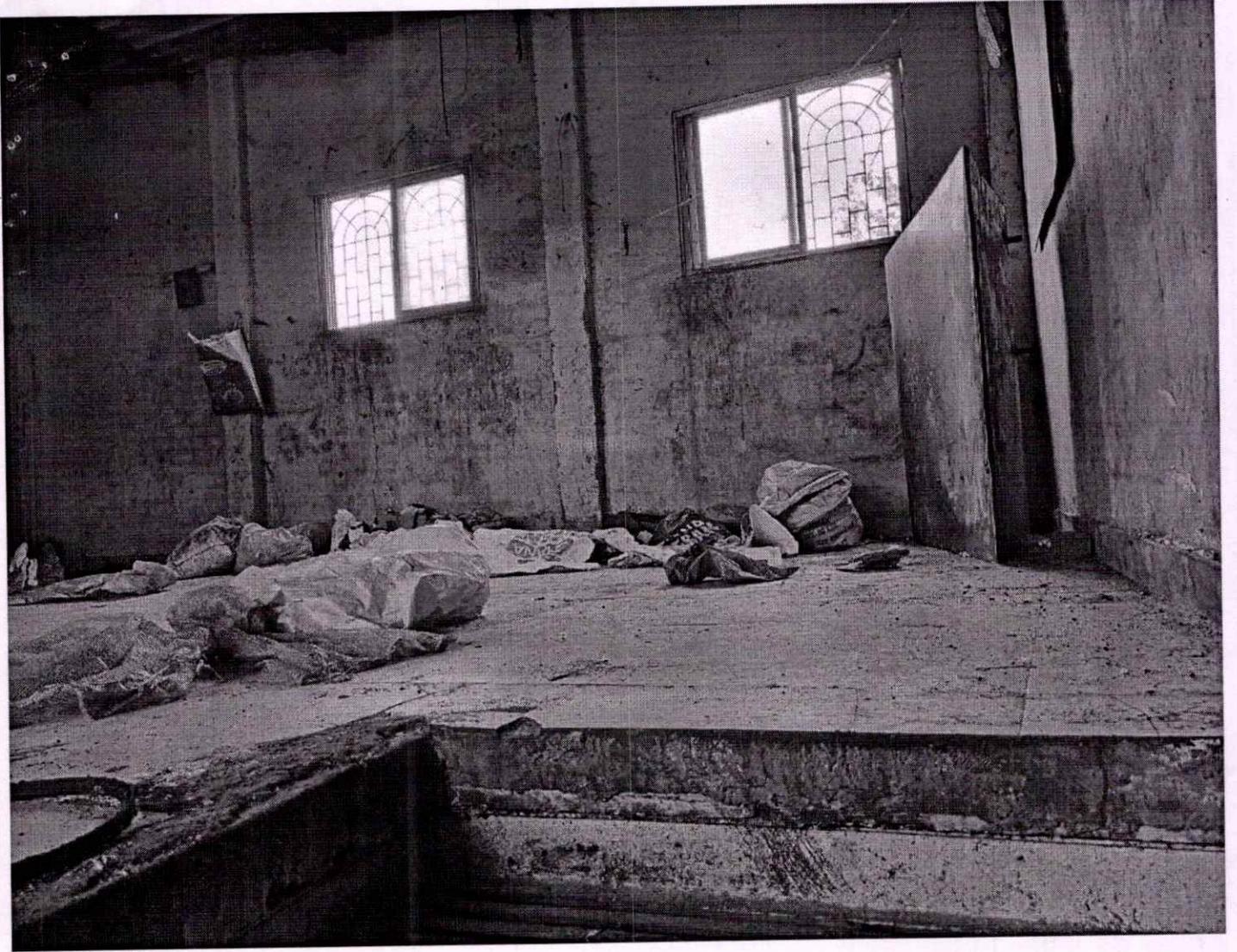
He is directed to disconnect electric supply of **M/s. Om Shiv Om Wholesale Waffers and Distributors**

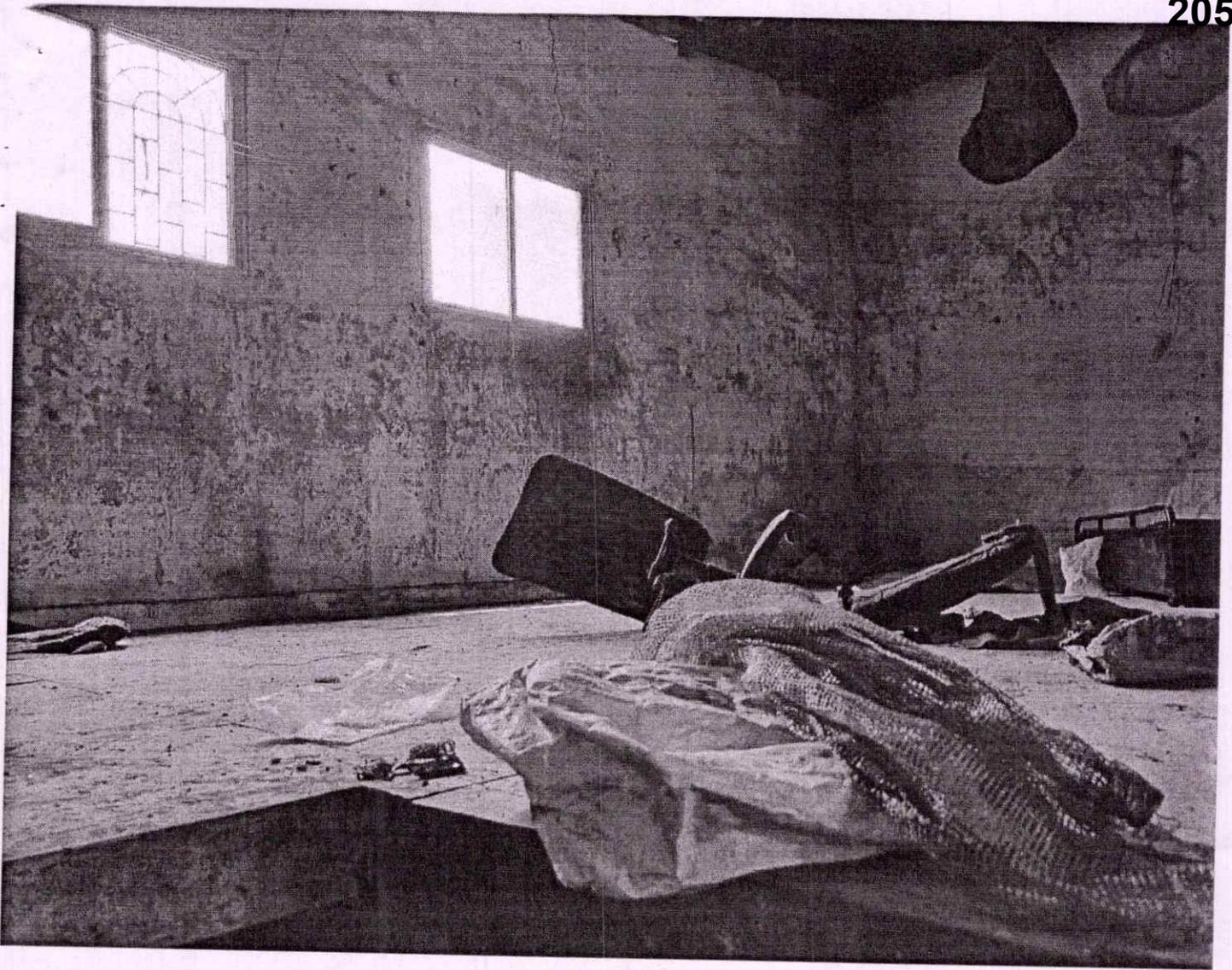
Asst. Commissioner, 'M' Ward, MCGM, Mumbai-He is directed to disconnect the water supply of the unit of **M/s. Om Shiv Om Wholesale Waffers and Distributors**

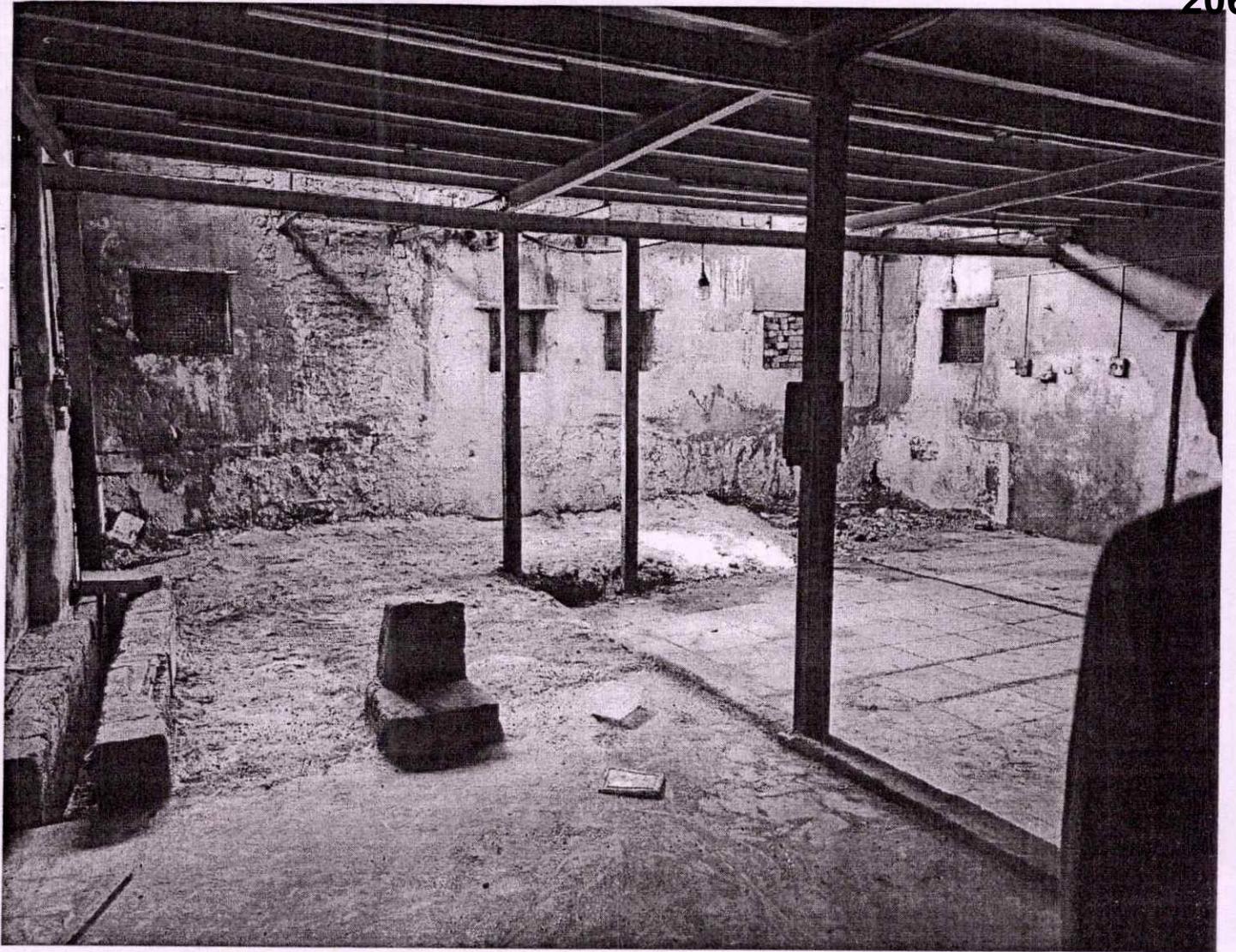
Sub-Regional Officer (Mumbai-I), M.P.C. Board.

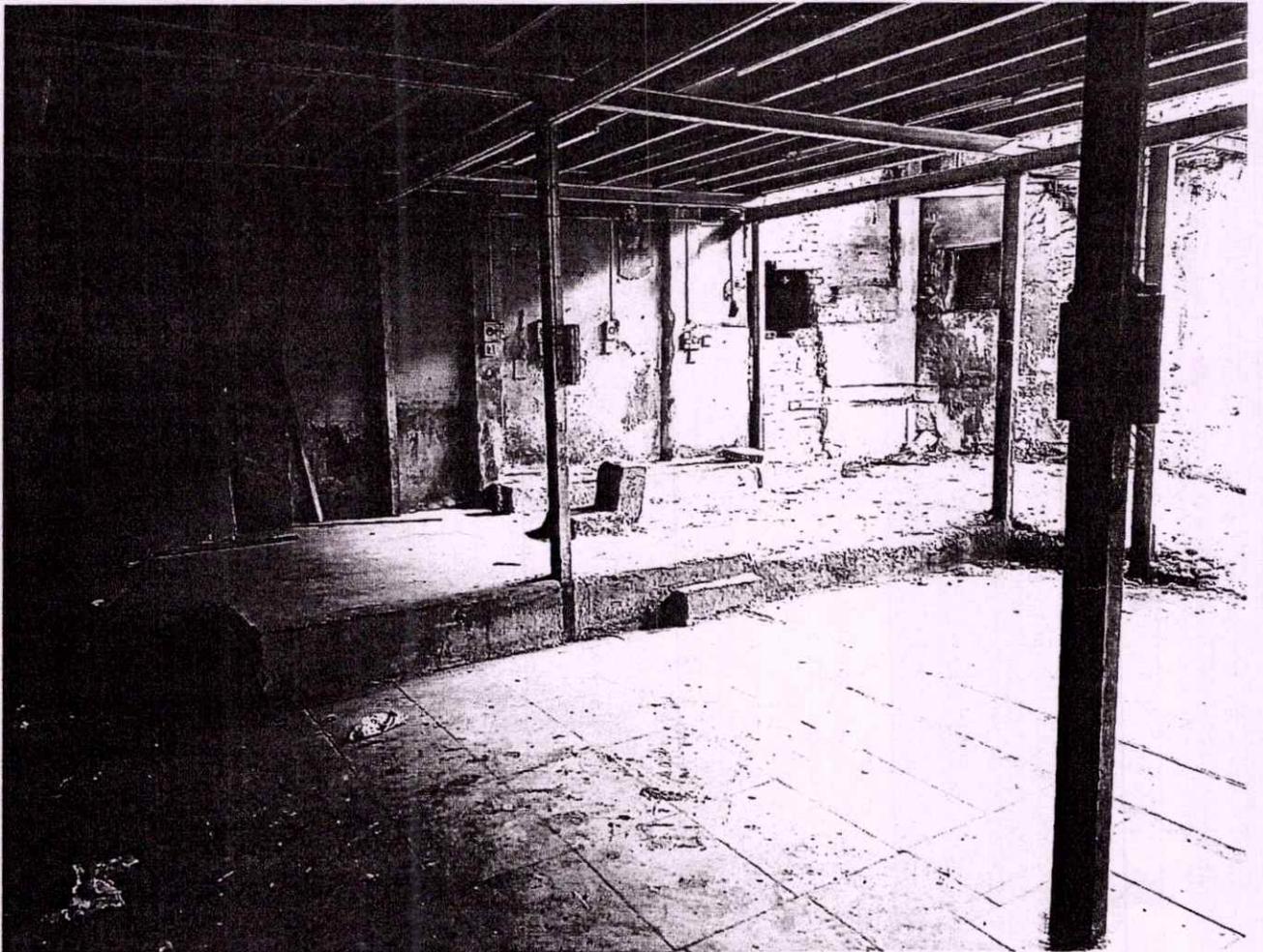
- He is directed to ensure that above direction is served to the industry & all concerned and take necessary follow-up towards compliance of the direction & submit Action taken report.

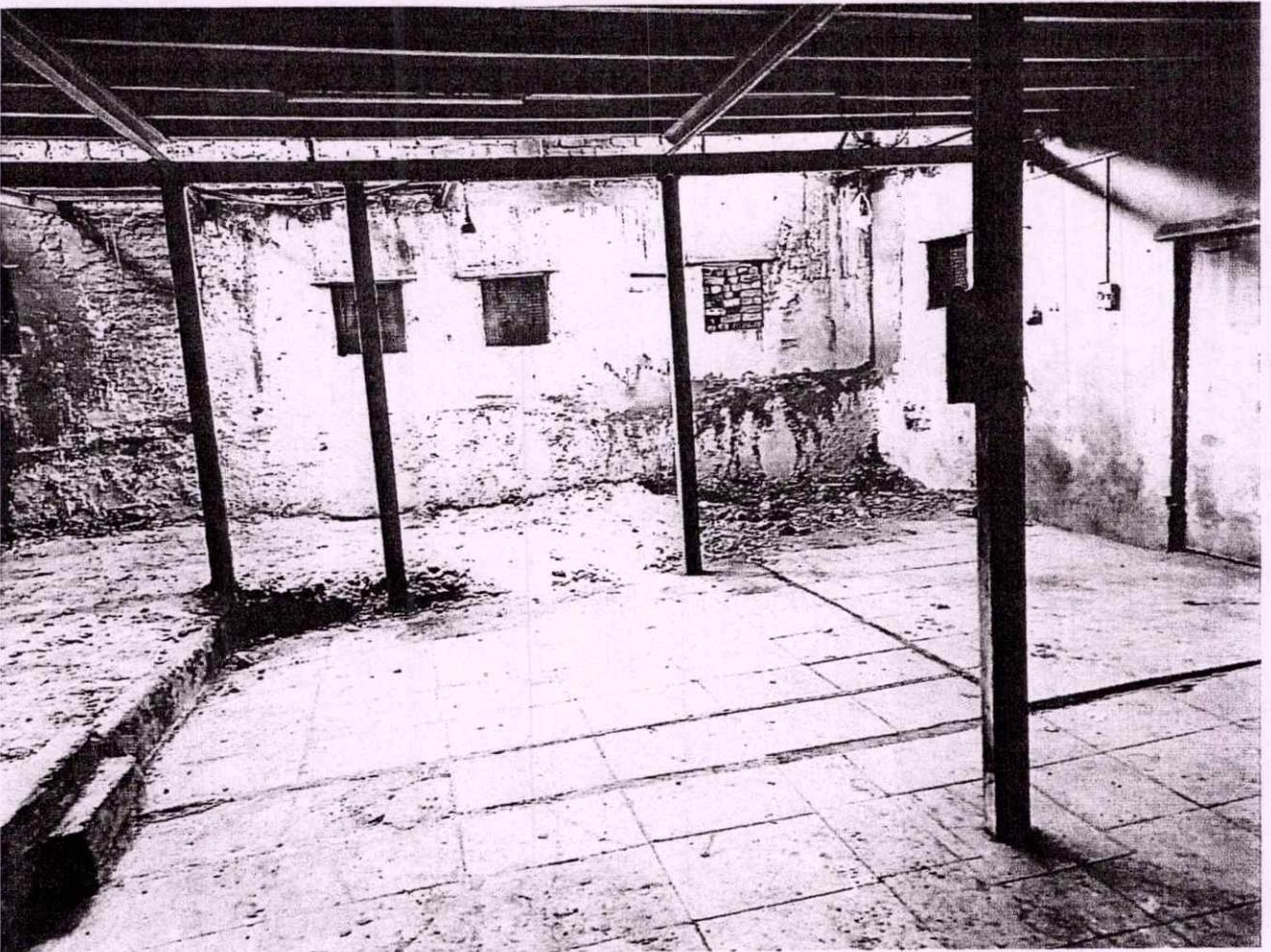
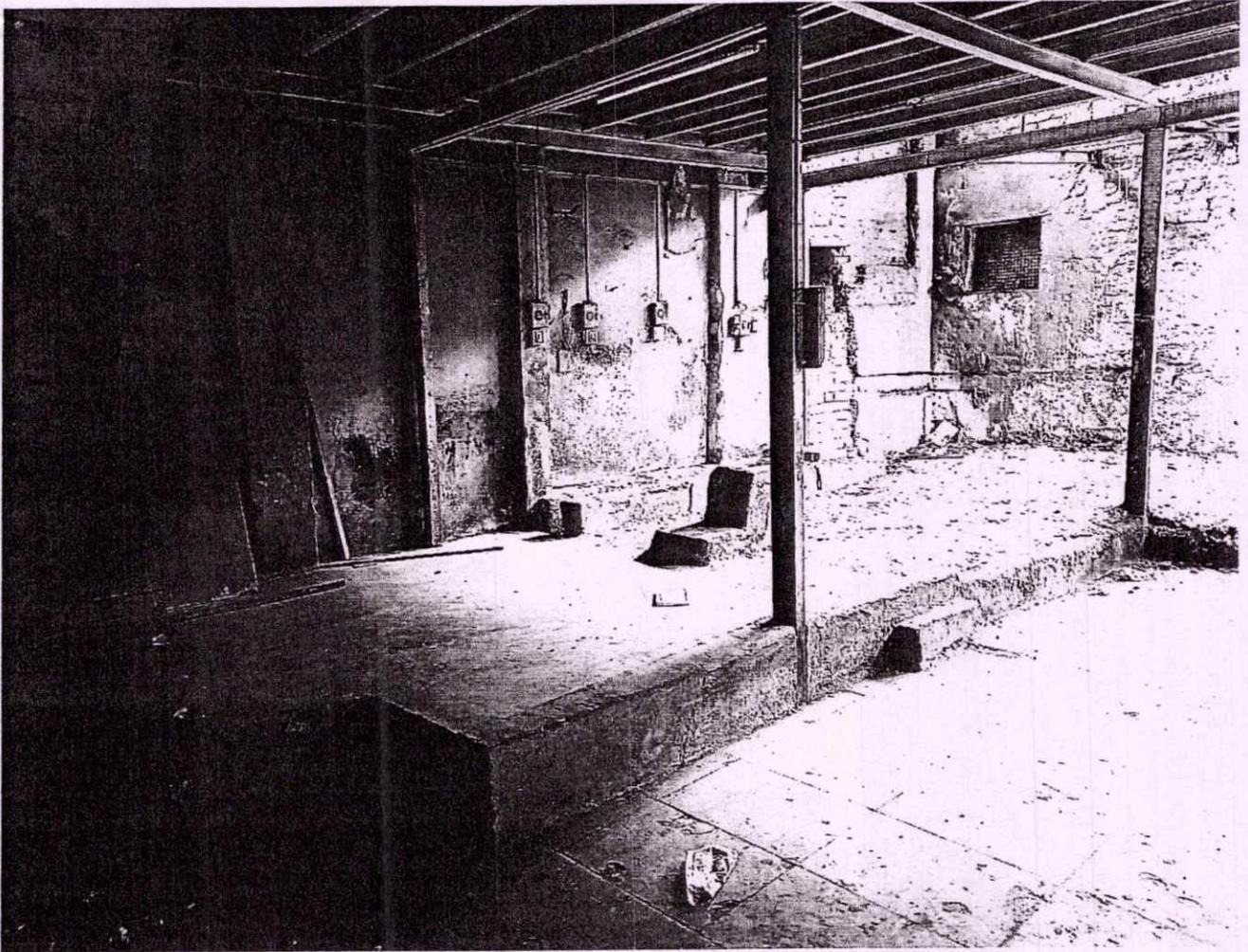
To,
M/s. Om Shiv Om Wholesale Waffers and Distributors
Jai Hind Nagar Opp. Koyna Colony Vashi nakka
Chembur- Mumbai-400074











Intimation of Disconnection of Supply

Name : SUDHAKAR S PANDEY Chembur
Account No : 100827610 Road No 3,
Meter No : 10764631, *Ry 8890* Near Sahakar Cinema, Tilaknagar,
MRU : C7108119 Mumbai-400089
Service No : R-DIV05-UNIT18-08-416-57 Date:
Cons No : G16908756 Order No: 1029920176

We have to advise you that electric supply to installation has been disconnected by us on _____ for the reasons ticked below. In view of the reasons indicated no prior notice for such a disconnection was necessary.

1. In the interest of safety to life / property.
2. Due to unauthorised extension.
3. Supply given to other Consumer.
4. Seal tampered/Theft of energy.
5. Non payment.
6. Temporary suspension of supply.

If you desire to have reconnection please contact Shri Anand Bhosale along with latest bills at Road No 3, Near Sahakar Cinema, Tilaknagar, Mumbai-400089

Acknowledged by(Name)

Issued by :

Signature :

Name :

S.A. Desai
Yours faithfully,

Date & Time: *12.10.2021*

13.00

for Manager

adani

Electricity

Ref no: ChemburDivision/Anik/2021-22/AB/MM/Oct-21/1

by hand delivery

Date :- 08/10/2021

To,

Sudhakar S. Pandey,
255 2, Jai Hind Nagar,
Vashi Naka, Mahul Road,
Chembur, Mumbai-400074.

Sub: Disconnection of supply to your premises Sudhakar S. Pandey

Ref: Account no. 100827610

Meter no.10764631

Dear Sir,

This is to inform you that we have received a copy of intimation letter Ref No. MPCB/ROM/CD-2/09170018 dated 07.09.2021 from 'Maharashtra Pollution Control Board addressed to you in the name of **Sudhakar S.Pandey** in respect of electric supply provided to the above premises whereby we have been directed by the Board to disconnect electric supply of the above unit forthwith.

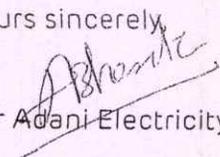
Since the directions given by the Board are mandatory and binding on us, please note that we shall be constrained to disconnect the electric supply to the above premises as per the directions of the Board after 48 Hrs from receipt of this Notice by you without any further intimation to you in this respect which please note.

You are requested to take necessary action in this regard.

Please acknowledge receipt of this letter.

Thanking you.

Yours sincerely,


For Adani Electricity Mumbai Ltd

Encl: As above

Adani Electricity Mumbai Ltd
Tilak Nagar, Road No 3, Chembur
Mumbai 400 039
Maharashtra, India
CIN: U74999GJ2008PLC107256

Toll Free 1800 200 3030
info.mumbaielectricity@adani.com
www.adanielectricity.com

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Officer, Mumbai

Phone No. 24015269/ 24016239
 Website : <http://mpcb.gov.in>
 E-mail ID-
 romumbai@mpcb.gov.in



"Your Service is our Duty"

Kalptaru Point 1st floor,
 Sion Matunga Scheme Road No. 8,
 In front of Sion Cercal, Sion (E),
 Mumbai – 400 022.

No.MPCB/RO/ 22031SFTS0142

Date : 15/03/2022

OFFICE ORDER NO. 031.2022

Sub: - Constitution of a Joint Committee for compliance of the Order dated 11/02/2022 passed by the Hon'ble National Green Tribunal, WZ, Pune - O.A. No.13/2022 filed by Gypson John v/s Sudhakar Pandey & Ors.

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Gypson John has filed an Original Application bearing Original Application No.13/2022(WZ) against the Sudhakar Pandey & Ors. before the Hon'ble NGT, WZ, Pune, regarding violation of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 by Respondent No.1, the owner of the factory named 'Om Shiv Om', previously known as 'Om Shanti Om', a manufacturing unit loads and loads of wafers and farsan which are prepared in a fire of bhatti where logs of woods and coal are used in tons day and night 24 hours without any valid permission.

In the said matter, the Hon'ble NGT vide order dated 11/02/2022 constituted a Three Members Joint Committee as follows: -

- | | |
|--|-----------------|
| 1. The Collector Mumbai (Suburban District) | Member |
| 2. Assistant Commissioner (Ward- M west) of
Mumbai Corporation of Greater Mumbai (MCGM) | Member |
| 3. Sub Regional Officer, MPCB, Mumbai-III | Member Convener |

Report of Ambient Air Quality Monitoring of M/s. Om Shiv Om Wholesale
Waffers and Distributors, Jain Hind Nagar, Opp. Koyna Colony, Vashi nakka,
Chembur, Mumbai-400074.

Sr. No.	Sample Code No.	Date	SO ₂	Nox	PM 10	PM 2.5
	NAAQM Standards		80 µg/m ³	80 µg/m ³	100 µg/m ³	60 µg/m ³
1	BR-0019649	8.03.2022	12.66	5	327.66	58